

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1081

ANSWERED ON:03.03.2010

NEW PAY STRUCTURE FOR WORKERS OF COAL SECTOR

Dashmuni Deepa ;Kumar Shri Vishwa Mohan;Pandey Shri Ravindra Kumar

Will the Minister of COAL be pleased to state:

(a) whether the Government has given directions to various coal companies for payment of minimum wages to the contract labourers and also to revise the existing wages given to regular coal workers;

(b) if so, the details thereof; and

(c) whether the said directions are being complied with by all the coal companies; and

(d) if not, the reasons therefor alongwith the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) & (b) : The wage structure and other conditions of service of regular coal workers are revised under the National Coal Wage Agreement (NCWA) signed after deliberations in the Joint Bipartite Committee for the Coal Industry (JBCCI). The last such NCWA, i.e. NCWA-VIII, was signed on 24th January, 2009 for a five year period from 1.7.2006 to 30.6.2011. Coal India Limited (CIL) and its subsidiary companies have to abide by all the statutes applicable to them. The coal companies have been specifically directed to ensure that even contractors engaged by them follow and comply with all the labour regulations including payment of minimum wages.

(c) : CIL has reported that directions of the Government are being complied with.

(d) : Does not arise, in view of reply to part (c) above.